

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2018

Subject : Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the order dated 19.12.2017 in Petition No. 229/MP/2016.

Date of Hearing : 30.8.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : DB Power Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited
and Others

Parties present : Shri Deepak Khurana, Advocate, DBPL

Record of Proceedings

Learned counsel for the Petitioner submitted that present Petition has been filed under Section 142 read with Section 149 of the Electricity Act, 2003 for seeking initiation of appropriate proceedings against the respondents for non-compliance of the Commission's order dated 19.12.2017 in Petition No. 229/MP/2016. Learned counsel requested the Commission to admit the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notices to the respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 17.9.2018, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 28.9.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**